

FORM A
PUBLIC ANNOUNCEMENT

(Under Regulation 6 of the Insolvency and Bankruptcy Board of India (Insolvency Resolution Process for Corporate Persons) Regulations, 2016)

For the attention of the Creditors of **Ambojini Property Developers Private Limited**

RELEVANT PARTICULARS		
1.	Name of corporate debtor	Ambojini Property Developers Private Limited
2.	Date of incorporation of corporate debtor	17/03/2011
3.	Authority under which corporate debtor is incorporated / registered	Companies Act/Registrar of Companies, Chennai, Tamilnadu.
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U70200TN2011PTC079693
5.	Address of the registered office and principal office (if any) of corporate debtor	No.17-1, Poes Road, IInd Street, Teynampet Chennai-600018.
6.	Insolvency commencement date in respect of corporate debtor	September 10, 2019 (As per order dated September 10, 2019 by Hon'ble National Company Law Tribunal, Division Bench Chennai in Order No:CP/938/IB/2018)
7.	Estimated date of closure of insolvency resolution process	180 DAYS from the date of commencement of resolution process i.e. March 03, 2020(A copy of the order made available to the IRP on September 12, 2019).
8.	Name and registration number of the insolvency professional acting as interim resolution professional	Dr. L. NATRAJAN Registration No. IBBI/IPA-001/IPP00614/2017-2018/11108. Email-id: natrajanl@yahoo.com
9.	Address and e-mail of the interim resolution professional, as registered with the Board	No:21, Jambulingam Street, Nungambakkam, Chennai-600034; natrajanl@yahoo.com
10.	Address and e-mail to be used for correspondence with the interim resolution professional	No:21, Jambulingam Street, Nungambakkam, Chennai-600034; natrajanl@yahoo.com
11.	Last date for submission of claims	September 24, 2019
12.	Classes of creditors, if any, under clause (b) of sub-section (6A) of section 21, ascertained by the interim resolution professional	Not Applicable
13.	Names of Insolvency Professionals identified to act as Authorized Representative of creditors in a class (Three names for each class)	Not applicable
14.	(a) Relevant Forms and (b) Details of authorized representatives are available at:	Web link: http://ibbi.gov.in/downloadform.html Not Applicable

Notice is hereby given that the National Company Law Tribunal has ordered the commencement of a corporate insolvency resolution process of the Ambojini Property Developers Private Limited on September 10, 2019.

The creditors of Ambojini Property Developers Private Limited, are hereby called upon to submit their claims with proof on or before September 24, 2019 to the interim resolution professional at the address mentioned against entry No. 10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with proof in person, by post or by electronic means.

A financial creditor belonging to a class, as listed against the entry No.12, shall indicate its choice of authorized representative from among the three insolvency professionals listed against entry No.13 to act as authorized representative of the class in Form CA.

Submission of false or misleading proofs of claim shall attract penalties.



Dr. L. NATRAJAN
Interim Resolution Professional
IBBI/IPA-001/IPP00614/2017-2018/11108.

September 13, 2019
Place: Chennai.

